

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**

IB-195/ND/2024  
New IA/3036/2024

**IN THE MATTER OF:**

Smriti Bhatia and Ors.

**.....Applicant**

**Vs.**

Bird Airport Hotel Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Swapnil Gupta, Mr. Vaibhav Mendiratta,  
Mr. Abhinav Mishra, Advs.

For the Respondent : Mr. Karan Gupta, Ms. Vansha Suneja, Advs.

**ORDER**

**New IA/3036/2024:-**

Ld. Counsel on behalf of the Applicant is present and sought liberty to withdraw the present application. Liberty is granted to withdraw the present application. The present application i.e. New IA/3036/2024 is **dismissed as withdrawn.**

**IB-195/ND/2024:-**

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and sought time to file reply. Last opportunity is given to the Corporate Debtor to file the reply. List the matter on **05.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**